

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO. 2152
TO BE ANSWERED ON TUESDAY, JANUARY 1, 2019/ PAUSHA 11, 1940 (SAKA)**

REDRAFTING OF INCOME TAX LAWS

**2152. SHRIMATI AMBIKA SONI:
DR. T. SUBBARAMI REDDY:**

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has set up a task force to redraft Income-tax laws;
- (b) if so, the details thereof;
- (c) whether the focus is to substantially alter tax rates or to consolidate the laws and to make them more comprehensible; and
- (d) by what time, the report and the draft law will be ready?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a) to (d): Yes sir. The Government had constituted a Task Force to draft a new direct tax law vide Office Order in F.No. 370149/230/2017 dated 22.11.2017 under the Convenorship of Shri Arbind Modi, the then Member (Legislation), CBDT with original term of six months for submission of report to the Government which was extended by a period of three months.

2. However, on superannuation of Shri Arbind Modi, the Task Force has been reconstituted vide Office Order in F.No. 370149/230/2017 dated 26.11.2018 with the following Members:

- (i). Shri Akhilesh Ranjan, Member (Legislation), CBDT-Convener;
- (ii). Shri Girish Ahuja, practicing Chartered Accountant and non-official Director State Bank of India;
- (iii). Shri Rajiv Memani, Chairman & Regional Managing Partner of E&Y;
- (iv). Shri Mukesh Patel, Practicing Tax Advocate, Ahmedabad;
- (v). Ms Mansi Kedia, Consultant, ICRIER, New Delhi
- (vi). Shri G. C. Srivastava, Retd. IRS (1971 Batch) and Advocate.

2.1 Further, Ms Pragya S. Saksena, Principal Commissioner of Income-tax has been co-opted as Member of the Task Force vide Office Order in F. No. 370149/230/2017 dated 21.12.2018.

3. The terms of reference of the reconstituted Task Force remains unchanged which is to draft an appropriate direct tax legislation keeping in view:

- (i) the direct tax system prevalent in various countries;
- (ii) the international best practices;
- (iii) the economic needs for the country and;
- (iv) any other matter connected thereto.

4. The task force is required to submit its report to the Government by February 28, 2019.
